

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP NO.833/2016**

**IN THE MATTER OF:**

ATM Credit Investment Pvt. Ltd.

.... Applicant/petitioner

**Order under Section 391(2) & 394 of the Companies Act, 2016**

**Order delivered on 10.07.2017**

**Coram:**

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**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the OL, Delhi : Ms. Chetana Kandpal, Company Prosecutor

For the RD(NR), Delhi : Shri Manish Raj, Company Prosecutor

For the Income-Tax Deptt.: Shri Puneet Rai, Advocate

**ORDER**

In para-5 of the Regional Director report, it has been specifically stated that in response to letter dated 06.12.2016, sent by the Office of the Regional Director to the Principal Commissioner of Income-Tax Delhi, no specific observations of the Income Tax Department were received by the RD till date.

Mr. Puneet Rai, learned Counsel is present before the Tribunal, who is a panel Counsel of the Income-Tax Department.



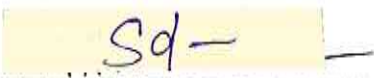
On our asking he accepts notice of this petition and seeks sometime to obtain instructions from the Principal Commissioner of Income-Tax Delhi as to why no reply was sent to the notice issued by the Regional Director. A complete copy of the paper book alongwith the report of the RD/Official Liquidator be handed over to Mr. Rai during the course of the day by the petitioner.

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Mr. Rai may seek instructions and apprise the Bench on the next date of hearing the view of the revenue with regard to the scheme of Amalgamation proposed by the petitioner in so far as interest of the revenue is concerned.

Reply, if any, be filed by the revenue with a copy in advance to the learned Counsel opposite on or before 28<sup>th</sup> July, 2017.

List the matter on 1<sup>st</sup> August, 2017.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DÉEPA KRISHAN)  
MEMBER(TECHNICAL)